

Norms Committee Minutes of the Meeting No. 03-/AM 22-23 dated 31.05.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 03-/AM 22-23 dated 31.05.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/May 2022-23/ 03-/AM 22-23 dated 31.05.2022

Case No. M- 74 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/00769/AM20 RLA F.No. 05/23/040/00456 AM20 Lic. No. 0510413856 dated 12.03.2020	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 75 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05AB04021534AM22 Lic. No. 0511002872 dated 31.05.2021	Status Case: Approved				
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :- Export Item : Lambda Cyhalothrin 5% EC Qty : 1.0 Litres						
<table><tr><th>Import Item</th><th>Revised Norms</th></tr><tr><td>Lambda Cyhalothric Acid 98-99%</td><td>0.0356 Kg/Litre</td></tr></table>			Import Item	Revised Norms	Lambda Cyhalothric Acid 98-99%	0.0356 Kg/Litre
Import Item	Revised Norms					
Lambda Cyhalothric Acid 98-99%	0.0356 Kg/Litre					
Note : For regulation and closure of above Advance Authorization only. No fresh license to be issued as per above norms. All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm						

Committee.	
------------	--

Case No. M- 76 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/008/ /AM20 RLA F.No. 05AB04019220/AM21 Lic. No. 0511000263 dated 18.12.2020	Status Case: Approved
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-		
Export Item : Dimethoate 40% EC Quantity : 1.0 Litres		
Import Item	Revised Norms	
Dimethoate Technical 85%	0.490 Kg/Litre	
Note : For regulation and closure of above Advance Authorization only. No fresh license to be issued as per above norms All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 77 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AA04051304AM22 Lic. No. 0511003508 dated 07.07.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-		
Export Item : Mancozeb 64 % + Metalaxyl % W/P Quantity : 1 Kgs		
Import Item	Revised Norms	
Metalaxyl Technical 90%	0.0907 Kg/Kg	
Note : For regulation and closure of above Advance Authorization only. No fresh license to be issued as per above norms All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 78 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. HQNORMAPPLY 00256836/AM22 RLA F.No. 05AA04090543/AM 22	Status Case: Reject
--	--	------------------------

Handwritten signature

Lic. No. 0511006232 dated 18.11.2021
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided not to enhance the quantity of Import Status Quo maintain.

Case No. M- 79 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05AX04000675AM22 Lic. No. 0511008166 dated 21.01.2022	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
GLYPHOSATE 48% SL (48% W/V)	1 .0 Liters	GLYPHOSATE TECHNICAL 95%	0.382 Kg
		MONO ISO PROPYLE AMINE SALT (Purity 70%)	0.1785 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 80 NC No. 03/22-23 Date : 31.05.2022	M/s. Satyam Composites Pvt Ltd., HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 3410039938 dated 05.05.2014	Status Case: Deferred
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. To indicate weight surface veil in Kg term 2. Composition/COA of export item. 3. Calculation for the requirement of both imported and indigenous items for manufacturing 4. Export item, indicating net import content and wastage separately.		
D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 81 NC No. 03/22-23 Date : 31.05.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00030/AM19 Licence No. 3111000229 dated 17.11.2020	Status Case: Deferred
Decision: Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. % Yield of Reaction. 2. % Purity of export along with COA.		
D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 82 NC No. 03/22-23 Date : 31.05.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
--	---	---------------------------------

Signature

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 83 NC No. 03/22-23 Date : 31.05.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Defered
--	---	--------------------------------

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 29.04.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 84 NC No. 03/22-23 Date : 31.05.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Defered
--	---	--------------------------------

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

3. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 29.04.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 85 NC No. 03/22-23 Date : 31.05.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Defered
--	---	--------------------------------

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 29.04.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 86 NC No. 03/22-23 Date : 31.05.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Defered
--	---	--------------------------------

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

San

D/L has been issued to the firm on 29.04.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 87 NC No. 03/22-23 Date : 31.05.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
--	---	---------------------------------

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 29.04.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 88 NC No. 03/22-23 Date : 31.05.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
--	---	---------------------------------

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 29.04.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 89 NC No. 03/22-23 Date : 31.05.2022	M/s. Eagle Press Private Limited, Chennai RLA. No 042404000047/AM20 Advance License No. 0410165670 dated 03.06.2019	Status Case: Approved
--	---	---------------------------------

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

S.No.1	Export Item	Qty
	Printed Instant Lottery Tickets Size :6.10x10.20 CM (84960 Kgs)	6,00,00,000 Nos.
S.No.2	Game Lotteries (Scratch Tickets) Size : 5.08*10.16 CM (71352 Kgs)	6,00,00,000 Nos.
S.No.3	Printed Instant Lottery Tickets Size : 10.16 X 10.16 CM (3669 Kgs)	1,50,00,000 Nos.

Import Items :

S.No.	Description	QTY
1	2507 JMAC SB Black Lottery Off	794 Kg
2.	2500 HC SB Silver Lottery Scratch Off	344.56 Kg
3.	635 F, Craig Solvent Blend	667.80 Kg
4.	Craig Primer A1772 A	362.00 Kg
5.	White Scratch Off 53-3725	1010.00 Kg
6.	Scratch Off Solvent 53-3734	462.00 Kg
7.	Invisible Yellow WB Flexo (Strong)	Deleted, Not used

Lin

8.	2800 WHEC Smooth White Scratch Off	449.08 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 90 NC No. 03/22-23 Date : 31.05.2022	M/s. Eagle Press Private Limited, Chennai RLA. No 042404000209/AM19 Advance License No. 0410165028 dated 20.12.2018	Status Case: Approved
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the unit of export/Import Qty as under for ratification purpose :-		
Export Item	Existing Norms	Revised Norms
Printed Instant Lottery Tickets Size :11.53*13.97 CMS (2000000 Nos)	65854.6 Kg	6585.600 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

Case No. M- 91 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 0523/040/00116/20 Lic. No. 05110410926 dated 13.06.2019	Status Case: Reject
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided Not to Change enhance the quantity of Import. Status Quo to be maintained.		

Case No. M- 92 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi RLA F.No. 05AA04090543/AM 22 05/23/040/00034/AM20 Lic. No. 0510410527 dated 08.05.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-		
Export Item : Difenconazole 15%+ Propiconazole 15%EC Quantity : 1.0 Liters		
Import Item	Revised Norms	
Difenconazole Technical 92%	0.175 Kg/Ltr	
Note : For regulation and closure of above Advance Authorization only. No fresh license to be issued as per above norms. All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm		

Sam

Committee.

Case No. M- 93 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi RLA F.No. 05AA04090543/AM 22 Lic. No. 0510406179 dated 20.04.2018	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-		
Export Item : Glyphosate 41% SL Quantity : 1.0 Liters		
Import Item	Revised Norms	
Glyphosate Technical 95%	0.400 Kg	
Mono ISO Propyle Amine Salt 70%	0.1765 Kg	
Note : For regulation and closure of above Advance Authorization only. No fresh license to be issued as per above norms. All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.).		

Case No. M- 94 NC No. 03/22-23 Date : 31.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi RLA F.No. 05/23/040/00102/AM20 Lic. No. 0510410854 dated 07.06.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :- Export Item : Glyphosate 41% SL Quantity : 1.0 Liters		
Import Item	Revised Norms	
Glyphosate Technical 95%	0.400 Kg	
Mono ISO Propyle Amine Salt 70%	0.1765 Kg	
Note : For regulation and closure of above Advance Authorization only. No fresh license to be issued as per above norms. All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 95 NC No. 03/22-23 Date : 31.05.2022	M/s. Grindwell Norton Ltd., Bangalore RLA F.No. 03/94/040/01039/AM18 Lic. No. 0310820226 dated 03.04.2018	Status Case: Deferred
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		



1. Production/consumption data Capital of GST for the period 2018-19.
D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 96 NC No. 03/22-23 Date : 31.05.2022	M/s. Grindwell Norton Ltd., Bangalore RLA F.No. 03/94/040/01039/AM18 Lic. No. 0310818489 dated 15.01.2018	Status Case: Defered
Decision:The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Production/consumption data Capital of GST for the period 2018-19. D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 97 NC No. 03/22-23 Date : 31.05.2022	M/s. S V Platochem Pvt Ltd., Nashik RLA F.No. 31AA04025900/AM22 Lic. No. 3111000564 dated 03.09.2021	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. CoA of Export item indicating % Purity and composition. 2. Stichmetric balance to moral basis to arrive at the Quantity of raw material. D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 98 NC No. 03/22-23 Date : 31.05.2022	M/s. S V Platochem Pvt Ltd., Nashik RLA F.No. 31AA0404163/AM22 Lic. No. 3111000397 dated 10.06.2021	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. CoA of Export item indicating % Purity and composition. 2. Stichmetric balance to moral basis to arrive at the Quantity of raw material. D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 99 NC No. 03/22-23 Date : 31.05.2022	M/s. S V Platochem Pvt Ltd., Nashik RLA F.No. 31AA04024928/AM22 Lic. No. 3111000540 dated 23.08.2021	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. CoA of Export item indicating % Purity and composition. 2. Stichmetric balance to moral basis to arrive at the Quantity of raw material. D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to Defer the case.		



Case No. M- 100 NC No. 03/22-23 Date : 31.05.2022	M/s. S V Platochem Pvt Ltd., Nashik RLA F.No. 31/83/040/00097/AM21 Lic. No. 31110067922 dated 17.11.2020	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. CoA of Export item indicating % Purity and composition. 2. Stichmetric balance to moral basis to arrive at the Quantity of raw material. D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 101 NC No. 03/22-23 Date : 31.05.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00084/AM 21 Lic. No. 0810148092 dated 10.07.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL)		

Case No. M- 102 NC No. 03/22-23 Date : 31.05.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0810147220 dated 11.02.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL)		

Case No. M- 103 NC No. 03/22-23 Date : 31.05.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00161/AM 21 Lic. No. 0810148475 dated 03/09/2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL)		

Case No. M- 104 NC No. 03/22-23 Date : 31.05.2022	M/s. Montex Glass Fibre Industries Private Limited RLA F.No. 03/95/040/00532/AM20 Lic. No. 0310831320 dated 30.08.2019	Status Case: Approved									
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the unit of Import Qty as under for ratification purpose :- Export Item – Open Mesh Fabric of Glass Fibre (containing 93% Glass Filament Yarn/Roving) Qty :- 1.0 Kg <table border="1"> <thead> <tr> <th>Import Item</th><th>Existing Norms</th><th>Revised Norms</th></tr> </thead> <tbody> <tr> <td>Glass Filament Yarn</td><td>0.525 Kg</td><td>0.550 Kg</td></tr> <tr> <td>Roving</td><td>0.4295 Kg</td><td>0.430 Kg</td></tr> </tbody> </table>			Import Item	Existing Norms	Revised Norms	Glass Filament Yarn	0.525 Kg	0.550 Kg	Roving	0.4295 Kg	0.430 Kg
Import Item	Existing Norms	Revised Norms									
Glass Filament Yarn	0.525 Kg	0.550 Kg									
Roving	0.4295 Kg	0.430 Kg									

Relevant Resin for Fibreglass Mesh coating	0.0955 Kg	0.070 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of		

Case No. M- 105 NC No. 03/22-23 Date : 31.05.2022	M/s. Swati Methol & Allied Chemical Ltd., Rampur RLA F.No. 29/24/040/0007/AM19 Lic. No. 2910025380 dated 14.01.2019	Status Case: Deferred
---	---	--------------------------

Decision : Decision :The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. CoA of Export item indicating % Purity and composition.
2. Justification of 5 % wastage.
3. Quantity and balance of other fraction obtained in functional distribution,
4. Stichmetric balance to moral basis to arrive at the Quantity of raw material.

D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 106 NC No. 03/22-23 Date : 31.05.2022	M/s. Proadcat India Limited, Hapur RLA F.No. 312/83/040/00051/AM16 Lic. No. 3110065556 dated 22.07.2015	Status Case: Deferred
---	---	--------------------------

Decision : Decision :The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. % Alumina content in Import & Export
2. As any binder is required to meter ball from powder.
3. Justification for 5 % wastage.
4. Stichmetric balance to moral basis to arrive at the Quantity of raw material.

D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 107 NC No. 02/22-23 Date : 12.05.2022	M/s. Sumitomo Chemical India Ltd., Mumbai HQ F.No. 01/83/50/00609/AM198 RA F.No. 03/95/040/00427AM19 Lic. No .0310823187 dated 21.08.2018 \	Status Case: Approved
---	--	--------------------------

Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the export qty unit of measurement as only under for ratification purpose :-

Export Item	Existing Norms (Unit of measurement_	Revised Norms (Unit of measurement_
Glyphosate 41% SL (IPA Salt)	Kg	Litres
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

San

Case No. M- 108 NC No. 02/22-23 Date : 12.05.2022	M/s. Atlantic Care Chemical, Kerala HQ F.No. 01/83/50/368/AM18 RA F.No. 10/24/040/00080/AM14 Lic. No1010058474 dated 17.06.2014	Status Case: Defered
Decision:-The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Copy of Shipping Bill does not indicate content of import item ie. Prima Fast 200. 2. Furnish clear copy of shipping Bill indicates content of Prima Fast 200. D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 109 NC No. 03/22-23 Date : 31.05.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0810147227 dated 12.02.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL)		

Case No. M- 110 NC No. 03/22-23 Date : 31.05.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0810144331 dated 18.01.2019	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 111 NC No. 03/22-23 Date : 31.05.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0810138909 dated 20.10.2016	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 112 NC No. 03/22-23 Date : 31.05.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0810142018 dated 16.02.2018	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 113 NC No. 03/22-23 Date : 31.05.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0810135870 dated 17.08.2015	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM)		

[Handwritten signature]

Case No. M- 114 NC No. 03/22-23 Date : 31.05.2022	M/s. Rathi Dye Chem Pvt Ltd., HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 3111000259 dated 31.03.2021	Status Case: Approved
---	---	--------------------------

Decision : The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the description Import items as under for ratification purpose.

From :

To

Phenyl 3- Methy 5-Prtryazole (PMP) Total 32,62	1 Phenyl 3- Methy 5-Prtryazole (PMP) (1) Chemical Formula – C ₁₀ H ₁₀ N ₂ O, (2) Molecular weight =174, (3) Appearance off White powder, (4) Melting point=128-130 Degree C, (5) Purity=98 Percent (MIN)
---	--

Note : Quantity and All other conditions of Export and Import items will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Date:07.06.2022


Chetan Parkash Jaggarwal
Foreign Trade Development Officer